Statement by Government accepting the Report mentioned it (a) above.

[Placed *in Library*. See No. LT-1374/77 for (a) and (b)]

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)_i (ii) and (iv) above. *Placed in Library.* See No. LT-1374/77]

Notifications of the Ministry of Finance (Department of Revenue) and related paper

SHRI SATISH AGARWAL: Sir, I also beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 296 of the Act, 1961:—

(i) S.O. No. 3753, dated the 10th December, 1977.

(ii) S.O. No. 3754, dated the 10th December, 1977.

[*Placed in Library. See* No. LT-1402/77 for (i) and (ii)]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 730(E), dated the 3rd December, 1977 together with an Explanatory Memorandum thereon. [*Placed in Library. See* No. LT-1367/77].

I. Report (1976-77) and Accounts of the Projects and Equipment Corporation of India Limited, New Delhi and Related Papers

II. Report (1976-77) and Accounts of the Minerals and Metals Trading: Corporation of India Limited, New Delhi and related papers.

III. Report (1976-77) and Accounts of the State Trading- Corporation of India Limited, New Delhi and re lated papers

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO OPERATION (SHRI MOHAN DHARIA): Sir. I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

on the Table

(i) (a) Sixth Annual Report and Accounts of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1976-77, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed *in Library. See* No. LT-1477/77 for (a) and (b)]

(ii) (a) Fourteenth Annual Report and Accounts of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1976-77. together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation. *[Placed in Library. See* No. LT-1369/77 for (a) and (b)]

(iii) (a) Twenty-first Annual Report and Accounts of the State Trading Corporation of India Limited, New Delhi, for the year 1976-77, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

Placed in Library. See No. LT-1370/77 for (a) and (b)]

Report (1976-77) and Accounts of the Hindustan Housing Factory Limited, New Delhi and Related Papers

निर्माण श्रौर ग्रावास तथा पूर्ति श्रौर पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम-किंकर) : मान्धवर, में श्रापकी ग्रन्मति से निम्नलिखित पत्न सभा पठल पर रखता हं :

Re election to

 कम्पनी ग्रधिनियम, 1956 की धारा 619क की उपधारा (1) के ग्रधीन निम्नलिखित पत्रों की एक-एक प्रति :---

> (i) 1976-77 के वर्ष के लिए हिन्दुस्तान हाउभिंग फैक्टरो लिमिटेड, नई दिल्ली का चौर्यासवां वार्षिक प्रति-वेदन तथा लेखे, लेखों पर लेखा परीक्षकों के प्रतिवेदन तथा उस पर भारत के नियत्नच महालेखापरीक्षक की टिप्प-णियों सहित ।

(ii) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा (अंग्रेजी तथा हिन्दी में) ।

II. मैं उत्लिखित प्रतिवेदन का हिन्दी पाठ साथ-साथ सभा पटल पर न रखने के कारणों को दर्शनि वाला एक विवरण (अंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-1405/77 for (i) and (ii)]

REPORTS OF THE PUBLIC AC-COUNTS COMMITTEE (1977-78)

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee:—

(1) Thirty-seventh Report on Action Taken by Government on the recommendations contained in the 196th Report of Public Accounts Committee (5th Lok Sabha) on Farakka Barrage Project.

(2) Thirty-ninth Report on Action Taken by Government on the recommendations contained in the 208th Report of the Public Accounts Committee (5th Lok Sabha) on New-Port at Tuticorin. (3) Fifty-seventh Report on Action Taken by Government on the recommendations contained in the 224th Report of the Public Accounts Committee (5th Lok Sabha) on Railway Operations and Expenditure.

(4) Fifty-ninth Report on Action Taken by Government on the recommendations contained in the 232nd Reoprt of the Public Accounts Committee (5th Lok Sabha; on Defence Services.

(5) Sixtieth Report on Action Taken by Government on the recommendations contained in the 225th Report of the Public Accounts Committee (5th Lok Sabha) on Diesel Locomotive Works.

(6) Sixty-first Report on Action Taken by Government on the recom mendations contained in the 186th Report of the Public Accounts Com mittee (5th Lok Sabha) on Corpora tion Tax and Income Tax—A Review.

MOTION FOR ELECTION TO THE ANIMAL WELFARE BOARD

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SUKJIT SINGH BARNALA): Sir, I beg to move the following motion:

"That in pursuance of clause (i) of subsection (1) of section 5 of the Preservation of Cruelty to Animals Act 1960 (59 of 1960), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Animal Welfare Board."

The question was put and the motion was adopted.

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